

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 180/TT/2021**

- Subject** : Petition for determination of transmission tariff for the 2019-24 tariff period for Asset-I: LILO of 400 kV S/C Lonikhand (MSETCL)-Kalwa (MSETCL) Line at Navi-Mumbai along with 400/220 kV Navi Mumbai (GIS Sub-station) at Navi Mumbai under the 'Western Region System Strengthening Scheme V'.
- Date of Hearing** : 27.9.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Limited and 11 others
- Parties Present** : Ms. Swapna Sheshadri, Advocate, PGCIL  
Shri Utkarsh Singh, Advocate, PGCIL  
Ms. Sneha Singh, Advocate, PGCIL  
Shri Ravi Sharma, Advocate, MPPMCL  
Shri G. Umopathy, Advocate, MSEDCL  
Shri Anup Jain, Advocate, MSEDCL  
Shri Sudhanshu S. Choudhari, Advocate, MSETCL  
Shri M. Veera Ragavan, Advocate, MSETCL  
Shri Zafrul Hasan, PGCIL  
Shri Mohd. Mohsin, PGCIL  
Shri Pankaj Sharma, PGCIL  
Shri Siddharth Sharma, CTUIL  
Shri Akshayvat Kislay, CTUIL

**Record of Proceedings**

The learned counsel for the Petitioner made the following submissions:

- a. The instant petition is filed for the determination of transmission tariff of the 2019-24 tariff period for LILO of 400 kV S/C Lonikhand (MSETCL)-Kalwa (MSETCL) Line at Navi-Mumbai along with 400/220 kV Navi Mumbai (GIS Sub-station) at Navi Mumbai under the 'Western Region System Strengthening Scheme V'.
- b. The instant petition has been filed under Regulation 9 of the 2019 Tariff Regulations but does not fall under Regulation 5(2) of the 2019 Tariff Regulations but is very akin to that and therefore requests the Commission to exercise the Power to Relax and Power to remove difficulty in the instant case.



- c. With respect to the 40<sup>th</sup> WRPC meeting, views of the Respondents and the Petitioner whether the inter-connection of LILO of 400 kV Lonikhand-Kalwa line should be allowed without COD of the transmission assets in question, the Petitioner had offered that as a first step that the line should be permitted to be connected without COD.
- d. In the 38<sup>th</sup> SCM of WR held on 17.07.2015, MSETCL agreed that CEA, CTUIL and MSETCL would carry out a joint study for exploring effective utilization of Navi Mumbai 400 kV Sub-station and put a proposal in the next standing committee meeting. MSETCL had agreed to connect the Navi Mumbai 400 kV Sub-station in this meeting but without bearing any commercial operation charges.
- e. As per Energization Certificate dated 13.5.2019 issued by CEA, the LILO portion along with 400/220 kV GIS Navi Mumbai Sub-station is ready for charging from 13.5.2019, but MSETCL is not allowing to connect the LILO physically as they believe if the LILO gets connected they will have to bear the charges and their POC charges will increase and the Petitioner's concern is that the asset is ready from 13.5.2019 but is not put to use.
- f. The line charging is a must as costly conductors are installed and their theft cannot be ruled out. Due to non-permission by Maharashtra, two-and-a-half-years' time have passed whereas some other lines have already been LILoed at other places.
- g. It was discussed in the 42<sup>nd</sup> Standing Committee Meeting on Power System Planning in the Western Region held on 17.11.2017, that the following transmission system for providing ISTS feed to Navi Mumbai and drawl of power from Navi Mumbai was agreed upon, once these assets are commissioned then the present asset can be connected to these assets:
- (i) Padghe (PG)-Kharghar 400 kV D/C (quad moose ampacity) line to be terminated into one ckt. of Kharghar-Ghatkopar 400 kV D/c line (thus forming Padghe (PG)-Kharghar 400 kV S/C (quad moose ampacity) line, Padghe (PG)-Ghatkopar 400 kV S/c (quad moose ampacity) line:  
Presently implemented by Mumbai Urjan Marg Ltd. ("MUML") a subsidiary of Sterlite Grid 4 Ltd. The SCOD of this asset is 22.12.2023 and is anticipated to be commissioned by 22.6.2024.
- (ii) LILO of Padghe (PG)-Ghatkopar 400 kV S/c (quad moose ampacity) line at Navi Mumbai (PG):  
Presently implemented by Mumbai Urjan Marg Ltd. ("MUML") a subsidiary of Sterlite Grid 4 Ltd. The SCOD of this asset is 22.12.2023 and is anticipated to be commissioned by 22.6.2024.
- (iii) LILO of Apta-Taloja and Apta-Kalwa section of the Apta-Taloja/Kalwa 220 kV D/C line at Navi Mumbai (PG):  
Presently implemented by Mumbai Urjan Marg Ltd. ("MUML") a subsidiary of Sterlite Grid 4 Ltd. The SCOD of this asset is 22.12.2022 and is anticipated to be commissioned by 22.6.2023.



2. The learned counsel for MSETCL made the following submissions:
- a. In the 40<sup>th</sup> WRPC meeting, the Petitioner's ISTS 400 kV network is a meshed network in which connectivity with any 400 kV S/S node of MSETCL will have an indirect link with other ISTS node, but in this process of connection, the 400 kV link lines capacity reduces due to overloaded tie lines / transmission congestion, reducing the margins available in the 400 kV lines. Because of this, MSETCL submits that to connect the LILO physically they would need the support of ISTS otherwise the connection is not technically feasible.
  - b. The whole scheme as approved by SCM for 400 kV Navi Mumbai Sub-station needs to be taken into consideration as the LILO of the MSETCL 400 kV line would only be beneficial to MSETCL network as planned and subsequently to beneficiaries if the 400 kV Navi Mumbai Sub-station gets connected to a direct strong source from 400 kV Padghe (PG) Sub-station node which would increase the reliability of MSETCL transmission network.
  - c. The power generated by the 400 kV Navi Mumbai Sub-station will not even be utilized in the Maharashtra Region and the time over-run of 3151 days is huge and even the cost over-run for the project had exceeded more than 130% from the FR-approved cost. Hence, MSETCL does not see any benefits of connecting the LILO physically to any of the beneficiaries.
  - d. It was discussed in the 40th WRPC Meeting dated 30.5.2021 that the Petitioner agreed to provide an undertaking clarifying that the charging of Navi Mumbai GIS Sub-station through LILO is only for the purpose of completion of contractual obligation and PGCIL would not claim COD based on this charging-arrangement. Further, the Petitioner also had no objections to removing the LILO once the above testing works were completed.
3. After hearing the parties, the Commission directed the Petitioner to implead MUMML and any other necessary party(s) to the present petition and file an amended memo of parties after serving a copy of the petition on them by 17.10.2023 who may file their reply by 31.10.2023.
4. The Commission further directed the Respondents, including CTUIL, to file their reply by 31.10.2023 on affidavit and give clarity on the technical implications of connecting the 400 kV Navi Mumbai Sub-station, with an advance copy to the Petitioner, who may file rejoinder, if any, by 8.11.2023. The Commission also observed that the due date for filing the reply and rejoinder should be strictly adhered to, and no extension of time will be granted.
5. The matter will be listed for final hearing on 15.12.2023.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

